

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

I.A. NO. 11 OF 2018 IN
APPEAL NO. 02 OF 2018 &
I.A. NOS. 10 & 09 OF 2018

Dated: 5th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Prism Cement Ltd. ... Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Pratyush Singh

Counsel for the Respondent(s) : Ms. Shikha Ohri
Mr. Hemant Singh for R-5

ORDER
(IA No. 11 of 2018)
For Urgent Listing

The learned counsel, Mr. Amit Kapur, appearing for the Appellant submitted that there is urgency in the matter and, therefore, he requested that urgent listing of this matter may kindly be considered. In the light of the statement made and urgency shown in the accompanying affidavit along with application, the same may kindly be accepted and IA, being IA No. 11 of 2018, may be allowed and post this matter for consideration on 08.01.2018.

Submission made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and reasoning assigned in the accompanying affidavit along with application for urgent listing the case is accepted and IA, being IA No. 11 of 2018, is allowed.

APPEAL NO. 02 OF 2018 &
I.A. NOS. 10 & 09 OF 2018

The learned counsel, Ms. Shikha Ohri accepts notice on behalf of the Respondent No.5 and requested that the Appellant may kindly be directed to serve copy of the Appeal Paperbook along with other relevant papers to her urgently.

Submission made by the learned counsel appearing for the Respondent No.5, as stated above, placed on record.

Issue urgent notice to the other Respondents on the main Appeal as well as IA No. 10 of 2018 (For Stay). Dasti service, in addition, is also permitted.

The learned counsel appearing for the Appellant is directed to serve the copy of the Appeal Paperbook along with other relevant papers to the learned counsel appearing for the Respondent No.5 immediately.

Post this matter for hearing on IA No. 10 of 2018 for Stay on 08.01.2018, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt